

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 36 of 2022 (SZ)

Meenava Thanthai K.R. Selvaraj Kumar,
Meenavar Nala Sangam,
Rep. by its President,
M.R. Thiyagarajan,
Chennai.

...Applicant(s)

Versus

State of Tamil Nadu,
Rep. by its Chief Secretary,
Chennai and Ors.

....Respondent(s)

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Filed by

Thiru. Sai Sathyajith,
BSC, Chennai.

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

Original Application No. 36 of 2022

Meenava Thanthi K.R. Selvaraj Kumar
Meenavar Nala Sangam,
Rep. by its President,
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Chennai.

...Applicant

Vs

State of Tamilnadu
Rep. by its Chief Secretary,
Chennai and others .

...Respondents

REPORT FILED ON BEHALF OF THE RESPONDENT NO. 3 –
TAMIL NADU POLLUTION CONTROL BOARD

I, J. Josephine Sahayarani, Daughter of Jesu Rajan, Christian, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is submitted that Meenava Thanthi K.R. Selvaraj Kumar, Meenavar Nala Sangam, Rep. by its President, M.R. Thiyagarajan, Chennai has filed a case before the Hon'ble National Green Tribunal (SZ), Chennai

J. Josephine Sahayarani
18/7/2022

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TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI - 600 032.

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with O.A No. 36 of 2022 versus the State of Tamilnadu, Rep. by its Chief Secretary, Chennai and others with regard to the indiscriminate encroachment into “Kathivakkam Thamaraiikulam Lake”. In this regard, the Hon’ble NGT (SZ) vide order dated: 22.03.2022 in O.A. No. 36 of 2022 stated inter alia that:

“Para 15: The Tamil Nadu Pollution Control Board is also directed to inspect the water body in question and ascertain as to whether there was any pollution caused on account of untreated sewage being discharged into the water body and also due to dumping of waste in the water body against the provisions of the Solid Waste Management Rules, 2016 and also against the directions issued by the Principal Bench of National Green Tribunal in O.A. No. 606 of 2018 and if so, they must mention the nature of action taken by them to remedy the situation including imposition of environmental compensation against those persons who are responsible for the same.

Para 16: The Tamil Nadu Pollution Control Board is directed to collect the water samples and conduct the analysis to ascertain as to whether there was any pollutants discharged into the water body affecting the water quality, and if so, what is the nature of remedial action to be taken in this regard.”

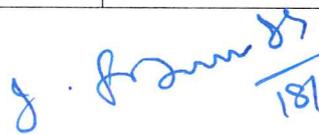
3. It is respectfully submitted that the site of Thamaraiikulam Lake was inspected by the officials of the TNPCB on 18.04.2022 and the following were noticed:

- i. The lake is surrounded by habitations on all sides


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- ii. There were no industrial units located around the lake and only habitations are located.
- iii. The CMWSSB has laid underground sewerage system in that area and upon enquiry it was reported that part of the households has connected their sewer line with UGS and some were yet to connect their sewer line with UGS.
- iv. Sewage generated from the household who were not connected with the UGS is being discharged into the lake. (Photographs enclosed as Annexure – I)
- v. In the northern side of the lake a check-dam is located and during rainy season the runoff water collected from surrounding areas fills the lake and the overflow is channelized to River Kosathalaiyaru.
- vi. Construction & demolition wastes and littering of solid wastes from the local residents were noticed along the western banks of the lake.
- vii. The southern part of the lake is fully covered by water hyacinths. A part of western side and northern side of the lake is also covered with water hyacinths. This is due to discharge of sewage entering into the water body directly.
- viii. Samples were collected on 18.04.2022 at 3 locations along the western banks of the lake and the report of analysis is tabulated below:

S.No	Parameters	Sampling locations			Designated best use water quality criteria (class of water - B)
		Thamaraikula m lake along the street No.4	Thamaraikula m lake along the street No.1	Thamarai kulam Lake	
1.	pH	8.25	8.28	8.45	6.5-8.5
2.	TSS (mg/L)	4	6	10	-


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3.	TDS (mg/L)	854	860	872	-
4.	BOD at 27°C for 3 days (mg/L)	2	3	6	≤3
5.	COD (mg/L)	8	24	40	-
6.	Total Nitrogen (mg/L)	<2	<2	<2	-
7.	Ammonical Nitrogen (mg/L)	<2	<2	<2	-
8.	Dissolved Oxygen (mg/L)	-	4.3	-	≥5
9.	Faecal Coliform (MPN/100ml)	78	210	-	-
10.	Total Coliform (MPN/100ml)	330	700	-	≤500

4. It is respectfully submitted that from the above results it shows fecal coliform of 78 MPN/100ml and 210 MPN/100ml and Total Coliform of 330 MPN/100ml and 700 MPN/100ml. The sample collected from the lake along the street No.1 reveals that the water quality criteria does not meet the standards prescribed for Designated best use water quality criteria for Outdoor bathing (organized) class of water as B. The presence of Fecal coliform and Total coliforms is due to the mixing of sewage from the local communities. There is no trade effluent discharge into the lake and there are no industries located in the vicinity of the lake. Further, it is also informed that a letter has already been addressed to the Area Engineer – I, CMWSSB (Copy enclosed as Annexure – II) for curtail the discharge of sewage into the lake and the Zonal Officer-Zone-I, (Thiruvottriyur) (Copy enclosed as Annexure – III) to remove the solid wastes dumped on the banks of the lake


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and to instruct the residents to avoid the dumping of wastes along the banks of the lake.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. Josephine Sahayrani
18/7/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, Daughter of Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

J. Josephine Sahayrani
18/7/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
CHENNAI - 600 032.

TAMIL NADU POLLUTION CONTROL BOARD

**Plastic Pollution Free
Tamilnadu**

Photograph of lake taken on 18.04.2022

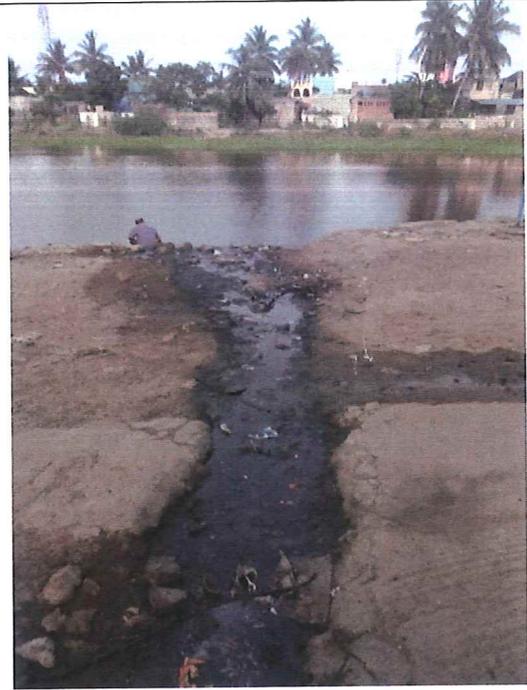
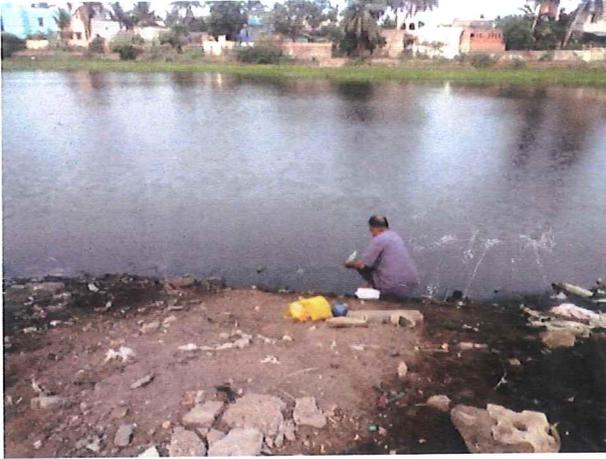




TAMIL NADU POLLUTION CONTROL BOARD

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Tamilnadu**

Photograph of lake taken on 18.04.2022



**Sample collection at the converging point of
sewage into the lake**

**Sewage flow from Street No 1 in Kamarajar
nagar**



**Sewage flow from street No 2 in Kamarajar
nagar**

**Sewage flow from street No 2 in Kamarajar
nagar**

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ANNEXURE-TI

TAMILNADU POLLUTION CONTROL BOARD

From Er. S.Indiragandhi, M.E., District Environmental Engineer, Tamil Nadu Pollution Control Board, 77A, South Avenue Road, Ambattur Industrial Estate, Chennai- 600 058.	To Area Engineer - I, Chennai Metropolitan Water Supply and Sewerage Board, 19, Market Lane, Kaladipet, Thiruvottiyur, Chennai - 600 019.
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Lr.No DEE/TNPCB/AMB/F. NGT O.A. No.36of 2022 (SZ)/2022, dt 19.04.2022

Sir,

Sub: TNPCB – DEE/Ambattur – Hon’ble NGT O.A. No. 36 of 2022 (SZ) –
In the Matter of Meenava Thanthai K.R.Selvaraj Kumar, Meenavar
Nala Sangam, Chennai versus State of Tamilnadu and others with
regard to “ Kathivakkam Thamaraiikulam lake” –To furnish
compliance report- Reg.

Ref: 1. The Hon’ble NGT order dated: 22.03.2022 passed in
O. A. No. 36 of 2022 (SZ)
2. Inspection of Thamaraiikulam on 18.04.2022

I invite your kind attention with reference to the above, Thiru.
Meenava Thanthai K.R.Selvaraj Kumar, Meenavar Nala Sangam, Chennai
has filed a case vide O.A. No. 36 of 2022 (SZ) before the Hon’ble National
Green Tribunal with regard to the indiscriminate encroachment into
“Kathivakkam Thamaraiikulam Lake”. Based on that the Tribunal in its
order dated 22.03.2022 has directed the TNPCB “ to inspect the water body
ins question and ascertain as to whether there was any pollution caused on
account of untreated sewage being discharged into the water body ad also
due to dumping of wastes in the water body against the provisions of the
Solid Wastes management Rules 2016 and also against the directions issued
by the Principal Bench of National Green Tribunal in O.A No 606 of 2018 and
if so, they must mention the nature of action taken by them to remedy the

situation including imposition of environmental compensation against those persons who are responsible for the same. TNPCB is also directed to collect the water samples and conduct the analysis to ascertain as to whether there was any pollutants discharged into the water body affecting the water quality, and if so what is the nature of remedial action to be taken in this regard”.

Based on the order, the said location was inspected by TNPCB officials on 18.04.2021 and found the following;

1. The CMWSSB has laid underground sewerage system in that area and upon enquiry it was reported that part of the households has connected their sewer line with UGS and some were yet to connect their sewer line with UGS.
2. Sewage generated from the household who were not connected with the UGS is being discharged into the lake

Hence, it is requested to take immediate action to curtail the discharge of sewage into the lake and to take necessary steps to make the remaining households to connect their sewer lines into the existing UGS so as to avoid the pollution of Thamaraikula lake.

shridi-19/4/2022
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Ambattur.

7/9/14

Copy to

The Superintending Engineer (North)- Area-I,II&III,
M/s.Chennai Metropolitan Water Supply & Sewerage Board,
No.1 , Pumping Station Road,
Chintadaripet,
Chennai-02

TAMILNADU POLLUTION CONTROL BOARD

From Er. S.Indiragandhi, M.E., District Environmental Engineer, Tamil Nadu Pollution Control Board, 77A, South Avenue Road, Ambattur Industrial Estate, Chennai- 600 058.	To Zonal Officer-Zone-I (Thiruvottriyur) No.947- Thiruvottriyur High Road Chennai-600019.
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Lr.No DEE/TNPCB/AMB/F. NGT O.A. No.36of 2022 (SZ)/2022, dt 19.04.2022

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Sub: TNPCB – DEE/Ambattur – Hon’ble NGT O.A. No. 36 of 2022 (SZ) –
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Nala Sangam, Chennai versus State of Tamilnadu and others with
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situation including imposition of environmental compensation against those persons who are responsible for the same. TNPCB is also directed to collect the water samples and conduct the analysis to ascertain as to whether there was any pollutants discharged into the water body affecting the water quality, and if so what is the nature of remedial action to be taken in this regard”.

Based on the order, the said location was inspected by TNPCB officials on 18.04.2021 and found that construction & demolition wastes and littering of solid wastes from the local residents were noticed long the western banks of the lake.

Hence, it is requested to take immediate action to remove the solid wastes dumped on the banks of the lake and the residents may be instructed to avoid the dumping of wastes along the banks of the lake.

shubh-19/4/2022
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Ambattur.

19/4/22

**BEFORE THE HON'BLE NGT (SZ),
CHENNAI**

Original Application No. 36 of 2022 (SZ)

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Versus

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Rep. by its Chief Secretary,
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....Respondent(s)

**REPORT FILED ON BEHALF OF THE
RESPONDENT – TAMILNADU
POLLUTION CONTROL BOARD.**

Advocate for Respondent: TNPCB
Thiru. Sai Sathyajith
BSC, Chennai.

Dated: 18.07.2022

Date of hearing: 19.07.2022

